

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 3182/2001
MA NO. 2596/2001

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New Delhi, this the 4th day of December, 2001

HON'BLE SH. V.K.MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. S.K.Jain
2. H.A.Kazmi
3. N.C.Walia

All the applicants are working as Accounts
Clerk in FA & CAO Office, Northern Railway,
Baroda House, New Delhi. Applicants
(By Advocate: Sh. Yogesh Sharma)

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. The FA & Chief Account Officer (General),
Northern Railway, Head Quarter Office,
Baroda House, New Delhi. Respondents

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant has filed this OA seeking following reliefs:

(i) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to consider the case of the applicants for refixation of their pay after counting the past service of the applicants rendered as Junior Account Assistant before their appointment as Accounts clerk, with all the consequential benefits.

(ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants.

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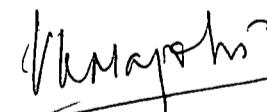



2. The OA is taken up for admission today. Applicants submitted that their representation for the benefit of fixation of pay is still pending and the same has not been decided. However, it is stated that the applicants were reverted on the cadre of Junior Account Assistant/Clerk in the year 1996. They were treated as Accounts Clerks as if they are fresh entrants in the scale of Rs.950-1500. Applicants submitted that department itself has taken a decision vide order dated 24.3.99 where certain Accounts Clerk who were initially appointed on compassionate grounds as JAA and were reverted on account of non-passing of Appendix-IIA Exam., without break in service. The seniority of such employees in the Accounts Clerk cadre will be from the date of their reversion. Based on that, applicants have made a representation that their cases be treated alike. The representation is still pending with the department and no decision has been taken by the respondents.

3. In view of these circumstances, we direct that the representation of the applicants be decided by the respondents within a period of 3 months from the date of receipt of a copy of this order by passing a reasoned and speaking order. However, it will not extend the limitation period.



(KULDIP SINGH)
Member (J)



(V.K. MAJOTRA)
Member (A)

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